

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

823/252/ND/2019

IN THE MATTER OF:

M/s. Vishwanirmal Merchandise  
and Consumer Products Pvt. Ltd.

...PETITIONER

Vs.

ROC, NCT of Delhi & Haryana

...RESPONDENT

Section

Under Section 252

Order delivered on 22.11.2019

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

:Mr. Nitin K. Mishra, CS

For the Respondent/ Corporate-debtor

:Mrs. Sweety Khattar Kumar,  
AROC

ORDER

Counsel for the petitioner has sought time for filing additional document. Therefore, matter is adjourned to 18.12.2019.

S-d

(V.K. Subburaj)  
Member (T)

S-d

(Abni Ranjan Kumar Sinha)  
Member (J)